

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 14.08.2014

The meeting No.19/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 14.08.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	MSME
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.19/AM-15 dated 14.08.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 19/84-ALC3/2014

MEETING DATE : 14.08.2014

Case No.: 28/14/84-ALC3/2014	Party Name: SITARAM SPINNERS PVT LTD.	Meet No/Date: 19/84-ALC3/2014 14.08.2014	Status: Deferred
HQ File :01/84/050/00123/AM15/	RLA File :09/24/040/00550/AM14/	Lic.No/Date:0910059634 27.03.2014	Defer Date: 11.09.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided justification for claiming 10% wastage on import item 'Spandex bare yarn' in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the required justification for consideration of the proposal. The case stands for re-listing on 11.09.2014			

Case No.: 2/3/84-ALC3/2014	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date: 19/84-ALC3/2014 14.08.2014	Status: Approved
HQ File :01/84/050/00025/AM15/	RLA File :04/24/040/00300/AM14/	Lic.No/Date:0410157117 15.04.2014	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O.M.No.7/37/2014-TSW, dated 06.08.2014 as detailed below:-			

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PVC Purses, Style	881	Outer lining PVC/PU/Textile/	70.48 Meters



	No. F49965	Nos.	Cotton/Nylon/Polyester/ Knitted lining/Synthetic/ Non- woven/Canvas, width-57"	
			Inner lining PVC/PU/Textile/ Cotton/Nylon/Polyester/ Knitted lining/Synthetic/ Non- woven/Canvas, width-58.5"	211.97 Yard
			Elast Smooth Crinkle/ Elast smooth Line/Ecoline smooth/ Smooth Crinkle	18.41 Meters
			Metal fittings (Metal fitting, buckles, eyelets, slider, stopper)	Net to net
			Metal fittings (Metal fitting, Rivets, stopper)	Net to net. set
			Zip Fasteners (stopper)	422.88 Meters
			Non woven lining of various sizes, with-58"	17.32 Yard
			Bonded leather board of various sizes	144.48 Sq. foot
			210D Nylon (0.1mm)	84.58 Sq. foot
			Leather Auxiliary	5.65 Kgs.
			Water based adhesive	5.61 Kgs.
			Resin non pao BWA-316CH Baoweilng brand adhesive	17.64 Kgs.
			AR6450/D Primer	3.17 Kgs.
			Sensormatic security label packing material	As per packing policy
			Fabric/Leather care card brochure	-do-
			6GM Silica gel in aiwa paper sachet packing material	-do-
			Printed poly bags packing material	-do-
			Packing boxes outer cartons	-do-
2.	Cow leather purses in combination with PVC material, Style No.F49965/F50180	10,232 Nos.	Outer lining PVC/PU/Textile/ Cotton/Nylon/Polyester/ Knitted lining/Synthetic/ Non- woven/Canvas, width-57"	732.77 Meters
			Inner lining PVC/PU/Textile/ Cotton/Nylon/Polyester/ Knitted lining/Synthetic/ Non- woven/Canvas, width-58.5"	245.12 Meters
			Inner lining PVC/PU/Textile/ Cotton/Nylon/Polyester/ Knitted lining/Synthetic/ Non-	2463.04 Yards

			woven/Canvas, width-58.5"	
			Metal fittings (Metal fittings, buckles, eyelets, slider, stopper)	Net to net
			Metal fittings (Metal fitting, Rivets, stopper)	Net to net, set
			Zip Fasteners (Stopper)	5441.43 Meters
			Non woven lining of various sizes, with-58"	161.82 Yard
			Bonded leather board of various sizes	1261.34 Sq. foot
			Texon brand cellulose insole sheets	Net to net
			210D Nylon (0.1mm) lining material	819.88 Sq. foot
			Leather Auxiliary	76.28 Kgs.
			Water based adhesive	123.61 Kgs.
			Resin non pao BWA-316CH Baoweilng brand adhesive	161.89 Kgs.
			AR6450/D Primer	38.37 Kgs.
			102P Hot melt adhesive	14.13 Kgs.
			Sensormatic security label packing material	As per packing policy
			Fabric/Leather care card brochure	-do-
			3GM/6GM Silica gel in aiwa paper sachet packing material	-do-
			Printed poly bags packing material	-do-
			Packing boxes outer cartons	-do-
3.	Cow leather purses in combination with Textile material, Style No. F51770	11,913 Nos.	Inner lining PVC/PU/Textile/ Cotton/Nylon/Polyester/ Knitted linings/Synthetic/Non-woven/Canvas, width-58.5"	932.79 Meters
			Inner lining PVC/PU/Textile/ Cotton/Nylon/Polyester/ Knitted lining/Synthetic/ Non-woven/Canvas, width-58.5"	3206.38 Yard
			Metal fittings (Metal fittings, buckles, eyelets, sliders, stopper)	Net to net
			Zip Fasteners (Stopper)	7838.75 Meters
			Sewing thread	5,63,484.90 Meters
			Non woven lining of various	4.05 Yard

			sizes, with-58"	
			Bonded leather board of various sizes	226.35 Sq. foot
			Texon brand cellulose insole sheets	Net to net
			210D Nylon (0.1mm) lining material	309.74 Sq. foot
			Leather Auxiliary	90.18 Kgs.
			Water based adhesive	300.21 Kgs.
			AR6450/D Primer	48.84 Kgs.
			102P Hot melt adhesive	5.96 Kgs.
			Sensormatic security label packing material	As per packing policy
			Fabric/Leather care card brochure	-do-
			GM Silica gel in aiwa paper sachet packing material	-do-
			Printed poly bags packing material	-do-
			Packing boxes outer cartons	-do-
4.	Cow leather belt, Style No. F62354/ F66105/F66106/ F66125/F66916	25,958 Nos.	Metal fittings (Metal fittings, buckles, eyelets, sliders, stopper)	Net to net
			Non woven lining of various sizes, with-58"	1148.00 Yard
			Bonded leather board of various sizes	14,381.83 Sq. foot
			Leather Auxiliary	312.36 Kgs.
			Water based adhesive	438.00 Kgs.
			Resin non pao BWA-316CH Baoweilng brand adhesive	36.64 Kgs.
			AR6450/D Primer	187.86 Kgs.
			Fabric/Leather care card brochure	As per packing policy
			GM Silica gel in aiwa paper sachet packing material	-do-
			Packing boxes outer cartons	-do-
5.	Cow leather belt in combination with PVC material, Style No. F66111	5777 Nos.	Outer lining PVC/PU/Textile/ Cotton/Nylon/Polyester/ Knitted lining/Synthetic/ Non-woven/Canvas, width-57"	364.53 Meters
			Metal fittings (Metal fittings, buckles, eyelets, sliders, stopper)	Net to net
			Non woven lining of various sizes, with-58"	262.22 Yard
			Leather Auxiliary	63.00 Kgs.

			Resin non pao BWA-316CH Baoweilng brand adhesive	101.68 Kgs.
			AR6450/D Primer	36.74 Kgs.
			6GM Silica gel in aiwa paper sachet packing material	As per packing policy
			Packing boxes outer cartons	-do-
6.	Cow leather purses in combination with Textile material, Style No.F90107	6860 Nos.	Outer lining PVC/PU/Textile/ Cotton/Nylon/Polyester/ Knitted lining/Synthetic/ Non-woven/Canvas. width-57"	291.55 Meters
			Metal fittings (Metal fittings, buckles, eyelets, sliders, stopper)	Net to net
			Non woven lining of various sizes, with-58"	490.08 Yard
			Bonded leather board of various sizes	3553.48 Sq. foot
			Leather Auxiliary	102.9 Kgs.
			Resin non pao BWA-316CH Baoweilng brand adhesive	144.95 Kgs.
			AR6450/D Primer	30.87 Kgs.
			6GM Silica gel in aiwa paper sachet packing material	As per packing policy
			Packing boxes outer cartons	-do-

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:22/10/84-ALC3/2014		Party Name: G.R. CORPORATION	Meet No/Date: 19/84-ALC3/2014 14.08.2014	Status: Deferred
3	HQ File :01/84/050/00077/AM15/	RLA File :06/24/040/00002/AM15/	Lic.No/Date:0610037112 16.04.2014	Defer Date: 04.09.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 04.09.2014.				

Case No.:19/14/84-ALC3/2014		Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date: 19/84-ALC3/2014 14.08.2014	Status: Deferred
4	HQ File :01/84/050/00114/AM15/	RLA File :07/24/040/00015/AM15/	Lic.No/Date:0710103652 21.04.2014	Defer Date: 04.09.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 04.09.2014.				

5	Case No.: 21/10/84-ALC3/2014	Party Name: PARASNATH TECHGARMENTS PVT. LTD.	Meet No/Date:19/84- ALC3/2014 14.08.2014	Status: Deferred
	HQ File :01/84/050/00076/AM15/	RLA File :06/24/040/00004/AM15/	Lic.No/Date:0610037163 22.04.2014	Defer Date: 28.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.

6	Case No.: 20/14/84-ALC3/2014	Party Name: J.K. FABRICS (BANGALORE) PVT.LTD.	Meet No/Date:19/84- ALC3/2014 14.08.2014	Status: Deferred
	HQ File :01/84/050/00115/AM15/	RLA File :07/24/040/00007/AM15/	Lic.No/Date:0710103662 22.04.2014	Defer Date: 28.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.

7	Case No.: 10/6/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:19/84- ALC3/2014 14.08.2014	Status: Deferred
	HQ File :01/84/050/00041/AM15/	RLA File :05/24/040/00023/AM15/	Lic.No/Date:0510385126 28.04.2014	Defer Date: 28.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.

8	Case No.: 24/10/84-ALC3/2014	Party Name: SUPERHOUSE LTD.,	Meet No/Date:19/84- ALC3/2014 14.08.2014	Status: Deferred
	HQ File :01/84/050/00079/AM15/	RLA File :06/24/040/00005/AM15/	Lic.No/Date:0610037244 29.04.2014	Defer Date: 28.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.




Case No.:17/14/84-ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:19/84-ALC3/2014 14.08.2014	Status: Deferred
9 HQ File :01/84/050/00112/AM15/	RLA File :07/24/040/00023/AM15/	Lic.No/Date:0710103821 30.04.2014	Defer Date: 28.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.			

Case No.:13/10/84-ALC3/2014	Party Name: ALPS INDUSTRIES LTD.	Meet No/Date:19/84-ALC3/2014 14.08.2014	Status: Deferred
10 HQ File :01/84/050/00068/AM15/	RLA File :05/23/040/00026/AM15/	Lic.No/Date:0510385549 02.05.2014	Defer Date: 28.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.			

Case No.:25/10/84-ALC3/2014	Party Name: EVEREST TANNERY PVT. LTD.	Meet No/Date:19/84-ALC3/2014 14.08.2014	Status: Deferred
11 HQ File :01/84/050/00080/AM15/	RLA File :06/24/040/00006/AM15/	Lic.No/Date:0610037301 05.05.2014	Defer Date: 11.09.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 11.09.2014.			

Case No.:26/10/84-ALC3/2014	Party Name: All NIISH FASHIONS PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2014 14.08.2014	Status: Deferred
12 HQ File :01/84/050/00081/AM15/	RLA File :05/23/040/00046/AM15/	Lic.No/Date:0510385736 05.05.2014	Defer Date: 28.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.			

Case No.:18/14/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:19/84-ALC3/2014 14.08.2014	Status: Deferred
13 HQ File :01/84/050/00113/AM15/	RLA File :07/24/040/00037/AM15/	Lic.No/Date:0710103946 06.05.2014	Defer Date: 28.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.			




14	Case No.:29/10/84-ALC3/2014	Party Name: ORION CONMERX PRIVATE LIMITED	Meet No/Date:19/84- ALC3/2014 14.08.2014	Status: Deferred
	HQ File :01/84/050/00084/AM15/	RLA File :05/24/040/00017/AM15/	Lic.No/Date:0510385981 07.05.2014	Defer Date: 28.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.

15	Case No.:23/10/84-ALC3/2014	Party Name: SUPERHOUSE LTD.,	Meet No/Date:19/84- ALC3/2014 14.08.2014	Status: Deferred
	HQ File :01/84/050/00078/AM15/	RLA File :06/24/040/00008/AM15/	Lic.No/Date:0610037341 08.05.2014	Defer Date: 28.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.

16	Case No.:2/10/84-ALC3/2014	Party Name: ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:19/84- ALC3/2014 14.08.2014	Status: Deferred
	HQ File :01/84/050/00057/AM15/	RLA File :05/24/040/00363/AM14/	Lic.No/Date:0510386126 09.05.2014	Defer Date: 04.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 04.09.2014.

17	Case No.:27/10/84-ALC3/2014	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:19/84- ALC3/2014 14.08.2014	Status: Deferred
	HQ File :01/84/050/00082/AM15/	RLA File :30/24/040/00008/AM15/	Lic.No/Date:3010102399 13.05.2014	Defer Date: 28.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.

18	Case No.:4/15/84-ALC3/2014	Party Name: SAMSONITE SOUTH ASIA PVT. LTD.	Meet No/Date:19/84- ALC3/2014 14.08.2014	Status: Deferred
	HQ File :01/84/050/00129/AM15/	RLA File :03/95/040/00095/AM15/	Lic.No/Date:0310781994 19.05.2014	Defer Date: 28.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME)/DIPP. It was decided to await the same and defer the case for re-listing on 28.08.2014.

Case No.: 1/10/84-ALC3/2014	Party Name: A.I. ENTERPRISES PVT. LTD.	Meet No/Date: 19/84-ALC3/2014 14.08.2014	Status: Approved
HQ File :01/84/050/00056/AM15/	RLA File :04/24/040/00021/AM15/	Lic.No/Date: 0410158099 22.05.2014	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/33/2014-15-Hos., dated 13.08.2014 as detailed below:-			

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Denim jacket made of 99% Cotton 1% Lycra woven denim over dyed fabric, GSM-372.9+/-10%	1220 Nos.	99% Cotton 1% Lycra woven denim over dyed fabric, GSM-372.9+/-10%	3430 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 30/10/84-ALC3/2014	Party Name: ANKHUA EXPORTS (P)LTD.	Meet No/Date: 19/84-ALC3/2014 14.08.2014	Status: Deferred
HQ File :01/84/050/00085/AM15/	RLA File :05/23/040/00072/AM15/	Lic.No/Date: 0510387213 23.05.2014	Defer Date: 28.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.			

Case No.: 21/14/84-ALC3/2014	Party Name: KABADI SHANKARSA & CO.,	Meet No/Date: 19/84-ALC3/2014 14.08.2014	Status: Deferred
HQ File :01/84/050/00116/AM15/	RLA File :07/24/040/00064/AM15/	Lic.No/Date: 0710104532 28.05.2014	Defer Date: 11.09.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 11.09.2014.			

Case No.: 14/14/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date: 19/84-ALC3/2014 14.08.2014	Status: Deferred
HQ File :01/84/050/00109/AM15/	RLA File :05/24/040/00105/AM15/	Lic.No/Date: 0510387963 02.06.2014	Defer Date: 11.09.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 11.09.2014.			




23 **Case No.:16/14/84-ALC3/2014** Party Name: GALAXY ELEGANT FASHIONS PRIVATE LIMITED Meet No/Date:19/84-ALC3/2014 14.08.2014 **Status: Deferred**

HQ File :01/84/050/00111/AM15/ RLA File :05/23/040/00088/AM15/ Lic.No/Date:0510388128 03.06.2014 Defer Date: 28.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.

24 **Case No.:24/14/84-ALC3/2014** Party Name: ATLAS LEATHER CORP Meet No/Date:19/84-ALC3/2014 14.08.2014 **Status: Deferred**

HQ File :01/84/050/00119/AM15/ RLA File :06/24/040/00010/AM15/ Lic.No/Date:0610037715 03.06.2014 Defer Date: 11.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 11.09.2014.

25 **Case No.:1/15/84-ALC3/2014** Party Name: KABADI SHANKARSA & CO., Meet No/Date:19/84-ALC3/2014 14.08.2014 **Status: Withdrawn**

HQ File :01/84/050/00126/AM15/ RLA File :07/21/040/00192/AM15/ Lic.No/Date:0710104730 03.06.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed the information of R.A., Bangalore that Advance Authorization in this case was issued under SION J-270. Hence the application was not sent to Norms Committee for fixation of norms by R.A., Bangalore. Therefore, the Committee after deliberations decided to withdraw this case from the agenda.

26 **Case No.:15/14/84-ALC3/2014** Party Name: JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD. Meet No/Date:19/84-ALC3/2014 14.08.2014 **Status: Approved**

HQ File :01/84/050/00110/AM15/ RLA File :02/24/040/00032/AM15/ Lic.No/Date:0210203841 05.06.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Sisal twine, natural/dyed	16,823 Kgs.	Sisal yarn	17,159 Kgs. (including 2% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.




27	Case No.: 29/14/84-ALC3/2014	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:19/84- ALC3/2014 14.08.2014	Status: Deferred
	HQ File :01/84/050/00124/AM15/	RLA File :30/24/040/00011/AM15/	Lic.No/Date:3010102897 05.06.2014	Defer Date: 11.09.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 11.09.2014.				

28	Case No.: 8/14/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:19/84- ALC3/2014 14.08.2014	Status: Deferred
	HQ File :01/84/050/00103/AM15/	RLA File :05/24/040/00110/AM15/	Lic.No/Date:0510388397 09.06.2014	Defer Date: 28.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.				

29	Case No.: 9/14/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:19/84- ALC3/2014 14.08.2014	Status: Deferred
	HQ File :01/84/050/00104/AM15/	RLA File :05/24/040/00106/AM15/	Lic.No/Date:0510388396 09.06.2014	Defer Date: 28.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.				

30	Case No.: 10/14/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:19/84- ALC3/2014 14.08.2014	Status: Deferred
	HQ File :01/84/050/00105/AM15/	RLA File :05/24/040/00107/AM15/	Lic.No/Date:0510388410 09.06.2014	Defer Date: 28.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.				

31	Case No.: 11/14/84-ALC3/2014	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:19/84- ALC3/2014 14.08.2014	Status: Deferred
	HQ File :01/84/050/00106/AM15/	RLA File :05/24/040/00100/AM15/	Lic.No/Date:0510388533 10.06.2014	Defer Date: 28.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.				




Case No.:13/14/84-ALC3/2014

Party Name: SUNDERKRAFT CLOTHING PVT. LTD

Meet No/Date:19/84-ALC3/2014
14.08.2014

Status: Approved

HQ File
:01/84/050/00108/AM15/

RLA File
:05/24/040/00128/AM15/

Lic.No/Date:0510388600
11.06.2014

Decision:

The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

32

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Polyester net fabric with allover sequins & nylon flocking, GSM-190+/-10%, Style No.72CXC	2000 Nos.	100% Polyester net fabric with allover sequins & nylon flocking, GSM-190+/-10%, width-132 cms.	2904 Sq. meter

The GSM should match in both import and export.

The R.A. should be advised to take necessary action subject to compliance of other usual conditions.

Case No.:23/14/84-ALC3/2014		Party Name: APSARA SILKS	Meet No/Date:19/84-ALC3/2014 14.08.2014	Status: Deferred
33	HQ File :01/84/050/00118/AM15/	RLA File :07/24/040/00027/AM15/	Lic.No/Date:0710104978 11.06.2014	Defer Date: 28.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.				

Case No.:30/14/84-ALC3/2014

Party Name: CHINAR FORGE LIMITED

Meet No/Date:19/84-ALC3/2014
14.08.2014

Status:
Approved

HQ File
:01/84/050/00125/AM15/

RLA File
:30/24/040/00014/AM15/

Lic.No/Date:3010102928
16.06.2014

34

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O.M.No.7/96/2013-TSW, dated 07.08.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic Tufted Carpets/Mats (100% Polypropylene – 2,04,962.244 Sq. meter	3,76,933.600 Kgs.	Polypropylene chips/ Granules/resins/luban	1.08253 Kg/ Kg content in export product
			Spin finish oil	0.0233 Kg/Kg

with rubber coating of 750 gms./sq. meter (+/- 10 gms.) consisting of (i) Polypropylene chips/ Granules/resins/luban, (ii) Master Batch (polypropylene dyed chips/relevant colour master, (iii) U.V. stabilizer, (iv) Spin finish oil, (v) Polypropylene primary carpet backing = 18,446.602 Kgs., (vi) Natural rubber latex with DRC 60% and 62% TSC (total solid content) Dry wt., (vii) Synthetic rubber latex with 67% TSC (total solid content) Dry wt., (viii) ZDEC (Zinc Diethyl Dithio Carbamate), (ix) ZMBT (Zinc 2-mercapto Benzo Thiazole), (x) Oleic Acid, (xi) Wingstay L & (xii) Calcium Carbonate			or applied quantity which-ever is less
	Polypropylene primary carpet backing		1.04 kg/kg content in export product
	Natural rubber latex with DRC 60% and 62% TSC (total solid content) Dry wt.		0.136 kg/sq. meter of export or applied quantity which-ever is less
	Synthetic rubber latex with 67% TSC (total solid content) Dry wt.		0.516 kg/sq. meter of export or applied quantity which-ever is less
	ZDEC (Zinc Diethyl Dithio Carbamate)		0.018 kg/sq. meter of export or applied quantity which-ever is less
	ZMBT (Zinc 2-mercapto Benzo Thiazole)		0.013 kg/sq. meter of export or applied quantity which-ever is less
	Oleic Acid		0.261 kg/sq. meter of export or applied quantity which-ever is less
	Wingstay L		0.013 kg/sq. meter of export or applied quantity which-ever is less

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 7/14/84-ALC3/2014		Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.		Meet No/Date: 19/84-ALC3/2014 14.08.2014		Status: Deferred	
35	HQ File :01/84/050/00102/AM15/	RLA File :05/24/040/00122/AM15/		Lic.No/Date:0510388754 17.06.2014		Defer Date: 28.08.2014	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.							

Case No.:27/14/84-ALC3/2014	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:19/84- ALC3/2014 14.08.2014	Status: Deferred
36 HQ File :01/84/050/00122/AM15/	RLA File :04/24/040/00058/AM15/	Lic.No/Date:0410158704 17.06.2014	Defer Date: 11.09.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 11.09.2014.			

Case No.:3/14/84-ALC3/2014	Party Name: ACHIEVER APPARELS PVT. LTD.,	Meet No/Date:19/84- ALC3/2014 14.08.2014	Status: Approved
HQ File :01/84/050/00098/AM15/	RLA File :05/23/040/00118/AM15/	Lic.No/Date:0510388784 18.06.2014	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-			

37	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Ladies Poncho made of 100% Polyester woven flat chiffon dyed fabric, GSM-71+/-10%	5213 Nos.	100% Polyester woven flat chiffon dyed fabric, GSM-71+/-10%, width-56/57"	13,789 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/14/84-ALC3/2014	Party Name: MOHAK CARPETS PVT.LTD.	Meet No/Date:19/84- ALC3/2014 14.08.2014	Status: Deferred
38 HQ File :01/84/050/00101/AM15/	RLA File :05/24/040/00138/AM15/	Lic.No/Date:0510388800 19.06.2014	Defer Date: 11.09.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP/DC(MSME). It was decided to await the same and defer the case for re-listing on 11.09.2014.			




Case No.:2/15/84-ALC3/2014Party Name: IMPERIAL
READYMADE GARMENTS
FACTORY INDIA PVT LTDMeet No/Date:19/84-
ALC3/2014
14.08.2014**Status:**
ApprovedHQ File
:01/84/050/00127/AM15/RLA File
:04/24/040/00075/AM15/Lic.No/Date:0410158824
25.06.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/39/2014-15-Hos., dated 13.08.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Pant (Trouser) with pocket made of 95-98% Cotton 2-5% Spandex dyed fabric. GSM-320+/-10%, Style No.#1757 AMANDA	88,889 Nos.	95-98% Cotton 2-5% Spandex dyed fabric. GSM-320+/-10%	2.25 Sq. meter per piece
			80% Polyester 20% Cotton T/C pocketing fabric. GSM-105+/-10%, width-58"	0.41 Sq. meter per piece
			Zippers	Net to net
			Buttons	Net to net
2.	Ladies Pant (Trouser) with pocket made of 68-82% Cotton 15-30% Polyester 1-3% Spandex denim fabric, GSM-330+/-10%, Style No.#1757 AMANDA	44,444 Nos.	68-82% Cotton 15-30% Polyester 1-3% Spandex denim fabric, GSM-330+/-10%	2.25 Sq. meter per piece
			80% Polyester 20% Cotton T/C pocketing fabric. GSM-105+/-10%, width-58"	0.41 Sq. meter per piece
			Zippers	Net to net
			Buttons	Net to net
			Rivets	Net to net

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/14/84-ALC3/2014Party Name: CHINAR FORGE
LIMITEDMeet No/Date:19/84-
ALC3/2014
14.08.2014**Status:**
ApprovedHQ File
:01/84/050/00096/AM15/RLA File
:30/24/040/00015/AM15/Lic.No/Date:3010102981
26.06.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.46/AM-14 held on 27.02.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic Printed Tufted Carpets/Mats (4,00,000 Sq. meter) with rubber coating of 900 gms. per sq. meter consisting of Nylon/Polyamide BCF yarn Nylon:1,33,714.29 Kgs., PP Carpet backing: 36,000 Kgs., Natural Rubber Latex with 62% TSC: 45,309.72 Kgs., Synthetic Rubber Latex with 66% TSC: 1,44,481.47 Kgs., Wingstay L:2264.15 Kgs., Acid/Cationic dyes of 100% strength:2674.28 Kgs., Polyacrylic Thickner: 8000.00 Kgs. & Calcium Carbonate: 56,226.41 Kgs.	4,17,996 Kgs.	Polypropylene Carpet backing	4,16,000 Sq. meter (37,440 Kgs.
			Natural Rubber Latex with 60% DRC and 62% TSC	77,460 Kgs.
			Synthetic Rubber Latex with 66% TSC	2,32,040 Kgs.
			Wingstay L	2400 Kgs.
			Acid/Cationic dyes of 100% strength	2670 Kgs.
			Polyacrylic Thickner	8000 Kgs.
			Nylon 6 Chips	1,47,400 Kgs.
			Calcium Carbonate	59,600 Kgs.

The value of dyes and polyacrylic thickner shall be restricted 14% of FOB value within overall CIF value of the licence.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 5/15/84-ALC3/2014	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date: 19/84-ALC3/2014 14.08.2014	Status: Deferred
HQ File :01/84/050/00130/AM15/	RLA File :07/24/040/00115/AM15/	Lic.No/Date:0710105618 10.07.2014	Defer Date: 11.09.2014
41 Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Bangalore. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 11.09.2014.			

Case No.: 6/15/84-ALC3/2014	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date: 19/84-ALC3/2014 14.08.2014	Status: Approved
HQ File :01/84/050/00131/AM15/	RLA File :07/24/040/00114/AM15/	Lic.No/Date:0710105619 10.07.2014	
42 Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, the Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis			




as per decision taken in NC meeting No.10/AM-13 held on 14.06.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible Intermediate Bulk Containers; Content: PP Woven Fabrics UV Stabilized-1,96,079.00 Kgs.. PP Yarn-9800 Kgs. and LLDPE-19,600 Kgs.	2,25,479 Kgs.	PP Woven Fabrics UV Stabilized	2,00,000.00 Kgs (1.02 Kg/Kg content in the export product)
			PP Multifilament yarn	10,290.00 Kgs (1.05 Kg/Kg content in the export product)
			LLDPE Granules	20,580.00 Kgs. (1.05 Kg/Kg content in the export product)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASE

(43)

Case No.248	M/s Gaurav International, Gurgaon
NC 19/AM-15, dt. 14.08.2014	File No.01/84/162/188/AM-14/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510387600 dated 28.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.

(44)

Case No.249	M/s Magnum Clothing Pvt. Ltd., Chennai
NC 19/AM-15, dt. 14.08.2014	File No.01/84/50/030/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0410156968 dated 08.04.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. The case stands for re-listing on 11.09.2014.

(45)

Case No.250	M/s Dhruv Globals Ltd., Faridabad
NC 19/AM-15, dt. 14.08.2014	File No.01/84/171/039/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510361429 dated 01.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 11.09.2014.




(46)

Case No.251	M/s Orient Clothing Co. Pvt. Ltd., Gurgaon
NC 19/AM-15, dt. 14.08.2014	File No.01/84/171/065/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510288340 dated 20.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 11.09.2014.

(47)

Case No.252	M/s Fashion Accessories, Gurgaon
NC 19/AM-15, dt. 14.08.2014	File No.01/84/171/222/AM-14/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510369393 dated 25.10.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 11.09.2014.

(48)

Case No.253	M/s Fashion Accessories, Gurgaon
NC 19/AM-15, dt. 14.08.2014	File No.01/84/171/068/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510369393 dated 25.10.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 11.09.2014.

(49)

Case No.254	M/s Chelsea Mills, Gurgaon
NC 19/AM-15, dt. 14.08.2014	File No.01/84/171/018/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510342264 dated 02.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 11.09.2014.

(50)

Case No.255	M/s Chelsea Mills, Gurgaon
NC 19/AM-15, dt. 14.08.2014	File No.01/84/171/019/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510383092 dated 28.03.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 11.09.2014.



(51)

Case No.256	M/s Ganga Acrowools Ltd., Ludhiana
NC 19/AM-15, dt. 14.08.2014	File No.01/84/50/310/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010099890 dated 16.01.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to send a reminder to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for submission of requisite comments. The case stands for re-listing on 11.09.2014.

(52)

Case No.257	M/s Radnik Exports, New Delhi
NC 19/AM-15, dt. 14.08.2014	File No.01/84/171/064/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510333374 dated 31.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. The case stands for re-listing on 11.09.2014.

(53)

Case No.258	M/s Micaply, Bhopal
NC 19/AM-15, dt. 14.08.2014	File No.01/84/50/394/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 1110027807 dated 16.12.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 11.09.2014.

(54)

Case No.259	M/s Precise Seamless Apparels Pvt. Ltd., Gurgaon
NC 19/AM-15, dt. 14.08.2014	File No.01/84/171/180/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510342188 dated 01.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 11.09.2014.

(55)

Case No.260	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 19/AM-15, dt. 14.08.2014	File No.01/84/50/022/AM-12/DES-V
Enhancement of input output norms for export of technical fabrics and garments with flame retardant finish in respect of Advance Authorization No. 3510033691 dated 27.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 11.09.2014.



(56)

Case No.261	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 19/AM-15, dt. 14.08.2014	File No.01/84/50/170/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 3510041934 dated 22.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 11.09.2014.

(57)

Case No.262	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 19/AM-15, dt. 14.08.2014	File No.01/84/50/301/AM-11/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0410119610 dated 09.12.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the case. The case stands for re-listing on 11.09.2014.

(58)

Case No.263	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 19/AM-15, dt. 14.08.2014	File No.01/84/50/250/AM-11/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0410119115 dated 23.11.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the case. The case stands for re-listing on 11.09.2014.

(59)

Case No.264	M/s SAS International, Gurgaon
NC 19/AM-15, dt. 14.08.2014	File No.01/84/171/062/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0410140594 dated 19.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 11.09.2014.



(60)

Case No.265	M/s Richa Global Exports Pvt. Ltd., New Delhi
NC 19/AM-15, dt. 14.08.2014	File No.01/84/50/061/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510387308 dated 23.05.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the request of applicant firm for change of Style No. from 355120 to 362271 and 335121 to 355121 against the export item No.1 in this case. The Committee after deliberations decided to accept the request of applicant firm for change of Style No. from 355120 to 362271 and 335121 to 355121 against the export item No.1.



